

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00743/2019

DATED THIS THE 24TH DAY OF MARCH, 2021

CORAM:

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

M. Sreeramulu
S/o Late M. Subbanna,
Aged about 62 years,
Residing at Door No. 2/1365,
Basaveswara Temple Street,
Gorantla 515 231,
Ananthapuram District,
Andhra Pradesh
Since deceased by LRs

1. Smt. M. Lakshmi
W/o Late Shri M. Sreeramulu
Aged about 55 years

2. Kum M. Kalyani,
D/o Late M. Sreeramulu,
Aged about 27 years

3. M. Saipraveen Kumar
S/o Late M. Sreeramulu
Aged about 20 years

All residing at No. 2/1365,
Basaveswara Temple Street,
Gorantla 515 231 (AP)

....Applicant/LRs

(By Advocate Shri B.S. Venkatesh Kumar)

Vs.

1. Union of India
Represented by General Manager,
South Western Railway,
Headquarters Office,
Gadag Road, Hubli 580 020

2. Senior Divisional Mechanical Engineer,
Diesel Shed, South Western Railway,

Bangalore Division,
Krishnarajapuram,
Bangalore 560 036

3. The Divisional Railway Manager,
South Western Railway,
Bangalore Division,
Bangalore 560 023

4. The Senior Divisional Personnel Officer,
Personnel Department,
South Western Railway,
Divisional Office, Bangalore 560 023

.....Respondents

(By Shri J. Bhaskar Reddy, Railway Standing Counsel)

O R D E R (ORAL)

Shri B.S. Venkatesh Kumar, learned counsel representing the applicant, has filed a memo for withdrawal of the Original Application stating therein that the respondents Railways have released the withheld gratuity of Rs. 10,53,990/- and paid into the credit of wife of late M. Sriramulu, thus, the claim made in the present OA has been fully satisfied by the respondents.

2. Keeping in view the aforesaid memo filed by the learned counsel for the applicant, nothing survives in the Original Application and it is disposed of having been rendered infructuous. There shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

/ksk/